

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 2034  
TO BE ANSWERED ON 30.07.2018**

**CONTRACTUAL LABOURERS AT AIRPORTS**

**†2034. SHRI GOPAL SHETTY:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether contractual labourers are working at various Airports of the country, especially Chhatrapati Shivaji International Airport at Mumbai (Maharashtra);**
- (b) if so, the details thereof with particular reference to Chhatrapati Shivaji International Airport at Mumbai;**
- (c) whether the labour laws of contractual labourers working particularly at Chhatrapati Shivaji International Airport in Mumbai are being reportedly violated and if so, the details thereof;**
- (d) whether complaints regarding violation of labour laws relating to contractual labourers have been received during the last three years and the current year, State-wise; and**
- (e) if so, the details thereof along with the action taken/ being taken thereon along with the other steps being taken in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c) The details regarding the contract labour deployed at Mumbai Airport is enclosed as Annexure- A.**

**(d) & (e) In order to ensure compliance of various labour laws, the Centre and the States have their own enforcement agencies. In the Central sphere a well-established Central Industrial Relations Machinery (CIRM) is in place. The country-wide network of Dy. Chief Labour Commissioners (Central) and Regional Labour Commissioners (Central) under the control of the Chief Labour Commissioner (Central) is mandated to conduct inspections and settle the complaints/claims arising out of labour disputes.**

**The details of inspections conducted by the CIRM Wing under applicable labour laws during the last four years in Central Sphere establishments is enclosed as Annexure – B.**

## Annexure – A

Details regarding the contract Labour deployed at Mumbai Airport for the last three years:

<b>Year</b>	<b>Number of contract labourers</b>	<b>No. Of Inspections Conducted</b>	<b>No. Of Irregularities Detected</b>	<b>No. Of Prosecutions Filed</b>
2015-16	6536	13	212	4
2016-17	6551	45	945	22
2017-18	6300	102	2256	84

## Annexure – B

The details of inspections conducted under applicable labour laws during the last four years in the Central Sphere.

### The Contract Labour (Regulation & Abolition) Act, 1970

Serial Number	Particulars	2014-15	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	4744	10593	8843	8490
2	No. of Irregularities Detected	60184	117936	89296	97779
3	No. of Irregularities Rectified	66228	73741	68808	68716
4	No. of Prosecutions Launched	3140	3411	3168	3538
5	No. of Convictions	3012	2009	2266	2583

### BOCW (RE&CS) ACT, 1996

Serial Number	Particulars	2014-15	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	694	2086	1372	1473
2	No. of Irregularities Detected	9546	21870	15689	20315
3	No. of Irregularities Rectified	15777	15695	16360	8808
4	No. of Prosecutions Launched	265	309	265	370
5	No. of Convictions	219	193	297	248

### Equal Remuneration Act, 1976

Serial Number	Particulars	2014-15	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	1643	2340	4117	4386
2	No. of Irregularities Detected	1682	1846	5253	3513
3	No. of Irregularities Rectified	2634	1502	2607	2172
4	No. of Prosecutions Launched	535	178	301	408
5	No. of Convictions	762	472	317	516

**ISMW (RE&CS) Act, 1979**

<b>Serial Number</b>	<b>Particulars</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>
1	No. of Inspections Conducted	78	173	122	209
2	No. of Irregularities Detected	1038	2744	2214	2952
3	No. of Irregularities Rectified	1734	2240	1848	1939
4	No. of Prosecutions Launched	49	61	52	57
5	No. of Convictions	35	44	59	47

**Payment of Wages (Mines)**

<b>Serial Number</b>	<b>Particulars</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>
1	No. of Inspections Conducted	1657	1353	1872	1955
2	No. of Irregularities Detected	17802	12441	17774	15792
3	No. of Irregularities Rectified	23308	13734	14633	9398
4	No. of Prosecutions Launched	1121	216	515	312
5	No. of Convictions	709	258	255	610

**Payment of Wages (Railway)**

<b>Serial Number</b>	<b>Particulars</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>
1	No. of Inspections Conducted	619	153	338	918
2	No. of Irregularities Detected	3484	1439	2117	5872
3	No. of Irregularities Rectified	17872	1939	2296	1921
4	No. of Prosecutions Launched	0	0	31	10
5	No. of Convictions	2	3	2	9

### Payment of Wages (A.T.S)

Serial Number	Particulars	2014-15	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	66	122	211	362
2	No. of Irregularities Detected	555	1489	4076	3000
3	No. of Irregularities Rectified	629	621	3572	1087
4	No. of Prosecutions Launched	6	10	20	124
5	No. of Convictions	9	20	10	23

### The Minimum wages Act, 1948

Serial Number	Particulars	2014-15	2015-16	2016-17	2017-18
1	No. of Inspections Conducted	6582	9803	9151	9187
2	No. of Irregularities Detected	68747	75938	61689	77399
3	No. of Irregularities Rectified	87809	46467	53255	39620
4	No. of Prosecutions Launched	3774	1549	2321	1651
5	No. of Convictions	2782	1476	1951	2205

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